

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

33. IA 1135/2024 In C.P.(IB)/413(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2024**

NAME OF THE PARTIES: - Ajit Kumar
IN THE MATTER OF
State Bank of India (Through Resolution
Professional - Mr. Ajit Kumar)
V/s
Anubhav Anil Agarwal

Section: 60(5), 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.1135/2024: - Adv. Supriya Mujumdar a/w Adv. Ibrahim Shaikh appeared for the Petitioner/Applicant. Adv. Aditya Sharma a/w Adv. Aniruth Purusothaman appeared for the Respondent/Personal Guarantor. Counsel for the Respondent/ Personal Guarantor seeks time to file reply/objection against the report. Let the reply/objection, if any, be filed within a period of two weeks subject to last opportunity by serving an advance copy of the reply/objection to the other side. List this matter on **09.05.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)